The Maharashtra Ministers Salaries and Allowances Act, 1956

Act 48 of 1956

Keyword(s):
Maintenance, Minister, Minister of State, Deputy Minister, Residence

Amendments appended: 18 of 2009, 32 of 2010
THE MAHARASHTRA MINISTERS’ SALARIES AND ALLOWANCES ACT.

CONTENTS

PREAMBLE.

SECTIONS.

1. Short title and commencement.
2. Definitions.
3. Salaries of Ministers and Ministers of State.
4. Residences of Ministers of State.
5. Conveyances for Ministers and Ministers of State.
7. Residences of Deputy Ministers.
8. Conveyances for Deputy Ministers.
8A. [Deleted]
9. Travelling and daily allowances and residential accommodation at places other than headquarters.
10. Medical Attendance.
10A. Telephone facilities to Ministers.
10B. Free transit by railway and steamer.
11. Sumptuary allowance to Chief Minister.
12. Ministers, Ministers of State and Deputy Ministers not entitled to salaries and allowances as members of State Legislature.
13. Ministers of State and Deputy Ministers not disqualified.
15. Repeal.
BOMBAY ACT NO. XLVIII OF 1956.¹
[THE MAHARASHTRA MINISTERS’ SALARIES AND ALLOWANCES ACT.]

[This Act received the assent of the Governor on the 30th November 1956; assent was first published in the Bombay Government Gazette, Part IV, on the 30th November 1956.]

Amended by Bom. 42 of 1958.

Adapted and modified by the Maharashtra Adaptation of Laws (State and Concurrent Subjects) Order, 1960.

Amended by Mah. 7 of 1960.

— "" "" 16 of 1962.
— "" "" 1 of 1965.
— "" "" 36 of 1969.
— "" "" 50 of 1969.*
— "" "" 41 of 1975 (8-9-1975)†
— "" "" 17 of 1976 (26-4-1976)†
— "" "" 52 of 1976.
— "" "" 9 of 1978 (7-3-1978)†

An Act to provide for the salaries and allowances of the Ministers of [the Government of Maharashtra] and certain other matters.

WHEREAS it is expedient to provide for the determination of the salaries and allowances of the Ministers ofMining of Maharashtra and certain other matters as hereinafter appearing; It is hereby enacted in the Seventh Year of the Republic of India as follows:—

1. This Act may be called the Maharashtra Ministers’ Salaries and Allowances Act.¹

2. In this Act, unless there is anything repugnant in the subject or context,—

(a) “maintenance” in relation to a residence includes the payment of rates and taxes due to Government or any local authority and the provisions of electricity, gas and water;

(b) “Minister,” “Minister of State” and “Deputy Minister” mean respectively a Minister, a Minister of State and a Deputy Minister of the [Government of Maharashtra], and “Minister” includes the Chief Minister [and the Deputy Chief Minister];

(c) “residence” includes the staff quarters and other buildings appurtenant thereto, and the gardens thereof;

(d) “rules or orders” means rules or orders respectively made under this Act.

² These words were substituted for the words “the Government of Bombay” by Mah. 15 of 1980, Schedule.
³ Sub-section (1) was substituted, ibid.
⁴ These words were substituted for the words “Minister and Deputy Minister mean respectively a Minister and a Deputy Minister” by Mah. 50 of 1969, s. 2.
⁵ These words were substituted for the words “Government of Bombay” by the Maharashtra Adaptation of Laws (State and Concurrent Subjects) Order, 1960.
☆ These words were inserted by Mah. 9 of 1978, s. 2.
☆ Maharashitr Ordinance No. XV of 1969 was repealed by Mah. 50 of 1969.
† This indicates the date of commencement of Act.
Salaries of Ministers and
Residences of Ministers
and Ministers of State.

4. (1) Each Minister and Minister of State shall be entitled, without payment of rent, to the use of a furnished residence in Bombay throughout his term of office and for a period of fifteen days immediately thereafter, or in lieu of such residence a house allowance at the rate of Rs. 250 per month.

(2) No charge shall fall on the Minister and Minister of State personally in respect of the maintenance of any residence provided under this section.

(3) The expenditure on furnishing the residence provided under this section shall be on such scale as the State Government may by rules or orders determine.

Conveyances for Ministers and Ministers of State.

5. (1) The State Government may, from time to time, for the use of the Ministers and Ministers of State purchase and provide motor cars and other suitable conveyances, upon such conditions as regards their maintenance and repairs as may be determined by rules or orders made in this behalf. The State Government may also provide free of charge the services of a chauffeur for each motor car or conveyance so provided.

(2) There shall also be paid to each Minister and Minister of State a conveyance allowance at the rate of Rs. 400 per month.

Salaries of Deputy Ministers.

6. There shall be paid to each Deputy Minister a salary of Rs. 1,000 per month.

Residences of Deputy Ministers.

7. (1) Each Deputy Minister shall be entitled, without payment of rent, to the use of a furnished residence in Bombay throughout his term of office and for a period of fifteen days immediately thereafter, or in lieu of such residence a house allowance at the rate of Rs. 150 per month.

(2) No charge shall fall on the Deputy Minister personally in respect of the maintenance of any residence provided under this section.

(3) The expenditure on furnishing the residence provided under this section shall be on such scale as the State Government may by rules or orders determine.

Conveyances for Deputy Ministers.

8. (1) The State Government may, from time to time, for the use of the Deputy Ministers purchase and provide motor cars and other suitable conveyances, upon such conditions as regards their maintenance and repairs as may be determined by rules or orders made in this behalf. The State Government may also provide free of charge the services of a chauffeur for each motor car or conveyance so provided.

(2) There shall also be paid to each Deputy Minister a conveyance allowance at the rate of Rs. 400 per month.

8A. [Advances to Deputy Ministers for purchase of motor cars.] Deleted by Mah. 16 of 1962, s. 3.

1 Section 3 was substituted by Mah. 50 of 1969, s. 3.
2 These words were substituted for the word "Minister" by ibid. s. 4(1).
3 These words were substituted for the words "the Ministers", ibid., s. 4(2).
4 These words were substituted for the words "the Ministers", ibid., s. 5(1).
5 These words were added, ibid.
6 These words were added, ibid.
7 These letters and figures were substituted for the letters and figures "Rs. 250" by Mah. 1 of 1965, s. 2.
8 These words were substituted by Mah. 50 of 1969, s. 5(3).
9 This portion was substituted for the portion "a salary of Rs. 750 per month", ibid., s. 6.
10 Section 8 was substituted for the original by Mah. 16 of 1962, s. 2.
11 These words were added by Mah. 50 of 1969, s. 7.
12 These letters and figures were substituted for the letters and figures "Rs. 250" by Mah. 1 of
Subject to any rules made in this behalf by the State Government, a Minister or Minister of State or Deputy Minister shall be entitled to—

(a) travelling allowance for himself and the members of his family and for the transport of his and his family’s effects—

(i) in respect of the journey to Bombay from his usual place of residence outside Bombay for assuming office, and

(ii) in respect of the journey from Bombay to his usual place of residence outside Bombay on relinquishing office, and

(b) travelling and daily allowances in respect of tours on public business undertaken by him, and suitable residential accommodation at places visited by him on such business.

Explanation.—The expression “Bombay” includes any other place appointed by the State Government for the purposes of this section.

Subject to rules or orders made by the State Government, a Minister, Medical, a Minister of State and a Deputy Minister and the members of the family of attendance. [the Minister, the Minister of State] or the Deputy Minister as the case may be, who are residing with and dependent on him, shall be entitled, free of charge, to accommodation in hospitals maintained by the State Government and to medical attendance and treatment.

Explanation.—For the purposes of this section the expression “a member of the family” means the husband, wife, son, daughter, father, mother, brother or sister.

Every Minister, Minister of State and Deputy Minister shall during the term of his office be entitled also to have a telephone installed at Government cost at the place of residence or at any place in his constituency selected by him being a place other than the place of residence provided under this Act by the State Government.

No charge shall fall on the personally in respect of installation of, initial deposit for, rental charges for maintenance of, and official calls made from, the telephone installed under sub-section (1).

There shall also be paid to every a Minister, Minister of State and Deputy Minister a sum of two hundred rupees per month from the month in which telephone facility has been provided under this section.

Where a Minister, Minister of State or Deputy Minister has a telephone installed at any place referred to in sub-section (1) at his own cost, then the rental charges in respect of such telephone shall be borne by the State Government, and there shall be paid to such Minister, Minister of State or Deputy Minister, as the case may be, a sum of Rs. 200 per month in respect of such telephone. [In the case of a Minister or Minister of State, the rental charges] and the sum of Rs. 200 shall be
payable from the date on which the Presiding Officers of the Legislature and Minister's Mah. Salaries and Allowances (Amendment) Act, 1975, comes into force. ¹In the case XLI of a Deputy Minister, the rental charges and the sum of Rs. 200 shall be payable of from the date of his appointment as Deputy Minister. ²

Free transit by railway and steamer.

⁰10B. Every Minister, Minister of State and Deputy Minister shall be provided with facilities which shall entitle him at any time to travel by first class, by any railway in any part of India or by steamer in any part of Maharashtra, in such manner and subject to such conditions as may by rules or orders be prescribed in that behalf:

Provided that, such travel by railway in any part of India outside the State of Maharashtra may be availed of by the Minister, Minister of State or Deputy Minister, as the case may be, either singly or jointly with his spouse, so, however, that the distance so travelled by him outside the State and by his spouse from the place of residence of the spouse in the State, in any year does not in the aggregate exceed ten thousand kilometres.

Explanation.—For the purposes of calculating the number of kilometres travelled by a Minister, Minister of State or Deputy Minister jointly with his spouse, the number of kilometres travelled by him outside the State of Maharashtra, and by his spouse from the place of residence of the spouse in the State, shall be counted separately.

Sumptuary allowance to be placed at the disposal of the Chief Minister a sum of Rs. 1,50,000 per year as sumptuary allowance.

Minister,

¹12. Notwithstanding anything contained in any law for the time being in force Minister of determining the salaries and allowances of the members of the State Legislature, State and Deputy Minister, a Minister or a Minister of State or a Deputy Minister] shall not be entitled to receive any salary or allowances under such law, although he is a member of the not entitled to salaries and allowances as members of either the ⁰Maharashtra Legislative Assembly or the ⁰Maharashtra Legislative Council.

Ministers

¹¹3. For the avoidance of doubt, it is hereby declared that a person shall not be disqualified for being chosen as, or for being, a member of the ⁰Maharashtra Legislative Assembly, or the ⁰Maharashtra Legislative Council merely by reason of the fact that he holds the ⁰office of a Minister of State or of a Deputy Minister.

¹ These words were added by Mah. 17 of 1976, s. 2(4)(d).
² Section 10B was inserted by Mah. 52 of 1976, s. 4.
³ These letters and figures were substituted for the letters and figures " Rs. 1,00,000 " by Mah. 9 of 1978, s. 3.
⁴ These words were substituted for the words " a Minister or a Deputy Minister " by Mah. 50 of 1969, s. 10(1).
⁵ These words were substituted for the words " Bombay Legislative Assembly " by the Maharashtra Adaptation of Laws (State and Concurrent Subjects) Order, 1960.
⁶ These words were substituted for the words " Bombay Legislative Council ", ibid.
⁷ These words were substituted for the words " Minister and " by Mah. 50 of 1969, s. 10(2).
⁸ These words were substituted for the words " office of a Deputy Minister ", ibid., s. 11(1).
⁹ These words were substituted for the words " Deputy Ministers ", ibid., s. 11(2).
14. (1) The State Government may make rules or orders for carrying out the purposes of this Act.

(2) Any rule or order made under this section may be made so as to be retrospective to any date not earlier than the 1st day of November 1956.

(3) Rules or orders made under this section shall have effect as if enacted in this Act.

15. The Bombay Ministers' Salaries and Allowances Act, 1952 (in this section referred to as "the said Act") and any law corresponding to the provisions of this Act in force immediately before the 1st day of November 1956 in or in relation to any territories which after that date form part of the new *State of Bombay, shall stand repealed:

Provided that notwithstanding such repeal any rules or orders made under the said Act, shall, so far as they are not inconsistent with the provisions of this Act, continue in force and be deemed to have been made under the provisions of this Act, unless and until they are superseded by any rules or orders made under this Act.

*The words "State of Bombay" shall stand unmodified "vide the Maharashtra Adaptation of Laws (State and Concurrent Subjects) Order, 1960."
MAHARASHTRA ACT No. XVIII OF 2009.

(First published, after having received the assent of the Governor, in the "Maharashtra Government Gazette", on the 27th June 2009).

An Act further to amend the Maharashtra Legislative Council (Chairman and Deputy Chairman) and Maharashtra Legislative Assembly (Speaker and Deputy Speaker) Salaries and Allowances Act, the Maharashtra Ministers' Salaries and Allowances Act, the Maharashtra Legislature Members' Salaries and Allowances Act, the Maharashtra Legislature Members’ Pension Act, 1976 and the Leaders of Opposition in Maharashtra Legislature Salaries and Allowances Act, 1978.
WHEREAS it is expedient further to amend the Maharashtra Legislative Council (Chairman and Deputy Chairman) and Maharashtra Legislative Assembly (Speaker and Deputy Speaker) Salaries and Allowances Act, the Maharashtra Ministers' Salaries and Allowances Act, the Maharashtra Legislature Members' Salaries and Allowances Act, the Maharashtra Legislature Members' Pension Act, 1976 and the Leaders of Opposition in Maharashtra Legislature Salaries and Allowances Act, 1978, for the purposes hereinafter appearing; it is hereby enacted in the Sixtieth Year of the Republic of India as follows:—

CHAPTER I

PRELIMINARY.

1. (1) This Act may be called the Maharashtra Legislative Council (Chairman and Deputy Chairman) and Maharashtra Legislative Assembly (Speaker and Deputy Speaker) Salaries and Allowances, the Maharashtra Ministers' Salaries and Allowances, the Maharashtra Legislature Members' Salaries and Allowances, the Maharashtra Legislature Members' Pension and the Leaders of Opposition in Maharashtra Legislature Salaries and Allowances (Amendment) Act, 2009.

(2) It shall come into force with effect from the 1st July 2009.

CHAPTER II

AMENDMENTS TO THE MAHARASHTRA LEGISLATIVE COUNCIL (CHAIRMAN AND DEPUTY CHAIRMAN) AND MAHARASHTRA LEGISLATIVE ASSEMBLY (SPEAKER AND DEPUTY SPEAKER) SALARIES AND ALLOWANCES ACT.

2. In section 4A of the Maharashtra Legislative Council (Chairman and Deputy Chairman) and Maharashtra Legislative Assembly (Speaker and Deputy Speaker) Salaries and Allowances Act (hereinafter, in this Chapter, referred to as “the Chairman and Deputy Chairman and the Speaker and Deputy Speaker Salaries and Allowances Act”), for the words “four lakh rupees” the words “six lakh rupees” shall be substituted.

Amendment of section 4A of Bom. XLVII of 1956.

3. In section 12B of the Chairman and Deputy Chairman and the Speaker and Deputy Speaker Salaries and Allowances Act, for the letters and figures “Rs. 7,000” the letters and figures “Rs. 8,000” shall be substituted.

Amendment of section 12B of Bom. XLVII of 1956.
CHAPTER III
Amendment to the Maharashtra Ministers' Salaries and Allowances Act.

4. In section 10C of the Maharashtra Ministers’ Salaries and Allowances Act, for the letters and figures “Rs. 7,000” the letters and figures “Rs. 8,000” shall be substituted.

CHAPTER IV
Amendments to the Maharashtra Legislature Members’ Salaries and Allowances Act.

5. In section 5 of the Maharashtra Legislature Members’ Salaries and Allowances Act (hereinafter, in this Chapter, referred to as “the Members’ Salaries and Allowances Act”), to sub-section (1A), the following Explanation shall be added, namely:

“Explanation.—For the purposes of this sub-section, in relation to a member whose nearest airport from his residence is situated out of the State, the term “nearest airport from his residence, within the State” shall include such airport situated out of the State, which is nearest from his residence.”

6. In section 6 of the Members’ Salaries and Allowances Act, in sub-section (3), for the letters and figures “Rs. 7,000” the letters and figures “Rs. 8,000” shall be substituted.

CHAPTER V
Amendments to the Maharashtra Legislature Members’ Pension Act, 1976.

7. In section 3 of the Maharashtra Legislature Members’ Pension Act, 1976 (hereinafter, in this Chapter, referred to as “the Legislature Members’ Pension Act”), in sub-section (1),

(a) for the words “ten thousand rupees” the words “fifteen thousand rupees” shall be substituted;

(b) in the first proviso, for the words “seven hundred fifty rupees” the words “one thousand rupees” shall be substituted.

8. In section 4A of the Legislature Members’ Pension Act,—

(a) in sub-section (2),—

(i) for the words, letters and figures “the 1st day of May 2008” the words, letters and figures “the 1st July 2009” shall be substituted;

(ii) for the words “rupees five thousand” the words “rupees seven thousand five hundred” shall be substituted;

(b) in sub-section (2A),—
(i) for the words, letters and figures “the 1st May 2008” the words, letters and figures “the 1st July 2009” shall be substituted;

(ii) for the words “rupees five thousand” the words “rupees seven thousand five hundred” shall be substituted;

(c) in sub-section (2B), for the words, figures and letters “the 1st May 2008, at the rate of rupees five thousand per month” the words, figures and letters “the 1st July 2009, at the rate of rupees seven thousand five hundred per month” shall be substituted.

CHAPTER VI

AMENDMENT TO THE LEADERS OF OPPOSITION IN MAHARASHTRA LEGISLATURE SALARIES AND ALLOWANCES ACT, 1978.

Amendment of section 10A of Mah. VIII of 1978.

9. In section 10A of the Leaders of Opposition in Maharashtra Mah. Legislature Salaries and Allowances Act, 1978, for the letters and figures “Rs. 7,000” the letters and figures “Rs. 8,000” shall be substituted.
In pursuance of clause (3) of article 348 of the Constitution of India, the following translation in English of the Maharashtra Legislative Council (Chairman and Deputy Chairman) and Maharashtra Legislative Assembly (Speaker and Deputy Speaker) Salaries and Allowances, the Maharashtra Ministers’ Salaries and Allowances, the Maharashtra Legislative Members’ Salaries and Allowances and the Leaders of Opposition in Maharashtra Legislature Salaries and Allowances (Amendment) Act, 2010 (Mah. Act No. XXXII of 2010), is hereby published under the authority of the Governor.

By order and in the name of the Governor of Maharashtra,

H. B. PATEL,
Secretary to Government,
Law and Judiciary Department.

MAHARASHTRA ACT No. XXXII OF 2010.
(First published, after having received the assent of the Governor, in the “Maharashtra Government Gazette”, on the 21st December, 2010).

An Act further to amend the Maharashtra Legislative Council (Chairman and Deputy Chairman) and Maharashtra Legislative Assembly (Speaker and Deputy Speaker) Salaries and Allowances Act, the Maharashtra Ministers’ Salaries and Allowances Act, the Maharashtra Legislature Members’ Salaries and Allowances Act and the Leaders of Opposition in Maharashtra Legislature Salaries and Allowances Act, 1978.

WHEREAS it is expedient further to amend the Maharashtra Legislative Council (Chairman and Deputy Chairman) and

(1)
Maharashtra Legislative Assembly (Speaker and Deputy Speaker) Salaries and Allowances Act, the Maharashtra Ministers’ Salaries and Allowances Act, the Maharashtra Legislature Members’ Salaries and Allowances Act and the Leaders of Opposition in Maharashtra Legislature Salaries and Allowances Act, 1978, for the purposes hereinafter appearing; it is hereby enacted in the Sixty-first Year of the Republic of India as follows:—

CHAPTER I
PRELIMINARY

1. (1) This Act may be called the Maharashtra Legislative Council (Chairman and Deputy Chairman) and Maharashtra Legislative Assembly (Speaker and Deputy Speaker) Salaries and Allowances, the Maharashtra Ministers’ Salaries and Allowances, the Maharashtra Legislature Members’ Salaries and Allowances and the Leaders of Opposition in Maharashtra Legislature Salaries and Allowances (Amendment) Act, 2010.

(2) It shall be deemed to have come into force on the 1st April 2010.

CHAPTER II
AMENDMENTS TO THE MAHARASHTRA LEGISLATIVE COUNCIL
(CHAIRMAN AND DEPUTY CHAIRMAN) AND MAHARASHTRA
LEGISLATIVE ASSEMBLY ( SPEAKER AND DEPUTY SPEAKER)
SALARIES AND ALLOWANCES ACT.

2. In section 3 of the Maharashtra Legislative Council (Chairman and Deputy Chairman) and Maharashtra Legislative Assembly (Speaker and Deputy Speaker) Salaries and Allowances Act (hereinafter, in this Chapter, referred to as “the Chairman and Deputy Chairman and Speaker and Deputy Speaker Salaries and Allowances Act”), for the letters and figures “Rs. 5,000” the letters and figures “Rs. 10,000” shall be substituted.

3. In section 4 of the Chairman and Deputy Chairman and Speaker and Deputy Speaker Salaries and Allowances Act, in sub-section (1), for the letters and figures “Rs. 2,500” the letters and figures “Rs. 10,000” shall be substituted.
4. In section 7A of the Chairman and Deputy Chairman and Speaker and Deputy Speaker Salaries and Allowances Act,—

(a) in sub-section (3), for the letters and figures “Rs. 8,000” the letters and figures “Rs. 12,000” shall be substituted;

(b) in sub-section (4), in clause (a), for the letters and figures “Rs. 8,000” the letters and figures “Rs. 12,000” shall be substituted.

5. Throughout section 8 of the Chairman and Deputy Chairman and Speaker and Deputy Speaker Salaries and Allowances Act, for the words “thirty thousand kilometers”, wherever they occur, the words “fifty thousand kilometers” shall be substituted.

6. In section 10 of the Chairman and Deputy Chairman and Speaker and Deputy Speaker Salaries and Allowances Act, for the letters and figures “Rs. 4,600” the letters and figures “Rs. 9,200” shall be substituted.

7. After section 10 of the Chairman and Deputy Chairman and Speaker and Deputy Speaker Salaries and Allowances Act, the following section shall be inserted, namely:

“10-1A. There shall be placed at the disposal of the Deputy Chairman and the Deputy Speaker each, a sumptuary allowance of three lakh rupees per annum.”

8. In section 10A of the Chairman and Deputy Chairman and Speaker and Deputy Speaker Salaries and Allowances Act, for the letters and figures “Rs. 200” the letters and figures “Rs. 500” shall be substituted.

9. In section 11 of the Chairman and Deputy Chairman and Speaker and Deputy Speaker Salaries and Allowances Act, for the letters and figures “Rs. 2,500” the letters and figures “Rs. 10,000” shall be substituted.

CHAPTER III

Amendments to the Maharashtra Ministers' Salaries and Allowances Act.

10. In section 3 of the Maharashtra Ministers' Salaries and Allowances Act (hereinafter, in this Chapter, referred to as “the Ministers' Salaries and Allowances Act”),—

(a) for the letters and figures “Rs. 5,000” the letters and figures “Rs. 10,000” shall be substituted;

(b) for the letters and figures “Rs. 4,600” the letters and figures “Rs. 9,200” shall be substituted.
11. In section 4 of the Ministers' Salaries and Allowances Act, in sub-section (1) for the letters and figures “Rs. 2,500” the letters and figures “Rs. 10,000” shall be substituted.

12. In section 7 of the Ministers' Salaries and Allowances Act, in sub-section (1), for the letters and figures “Rs. 2,500” the letters and figures “Rs. 10,000” shall be substituted.

13. In section 8A of the Ministers' Salaries and Allowances Act, for the letters and figures “Rs. 200” the letters and figures “Rs. 500” shall be substituted.

14. In section 10A of the Ministers' Salaries and Allowances Act,—

(a) in sub-section (3), for the letters and figures “Rs. 8,000” the letters and figures “Rs. 12,000” shall be substituted;

(b) in sub-section (4), in clause (a), for the letters and figures “Rs. 8,000” the letters and figures “Rs. 12,000” shall be substituted.

15. Throughout section 10B of the Ministers' Salaries and Allowances Act, for the words “thirty thousand kilometers”, wherever they occur, the words “fifty thousand kilometers” shall be substituted.

CHAPTER IV

AMENDMENTS TO THE MAHARASHTRA LEGISLATURE MEMBERS' SALARIES AND ALLOWANCES ACT.

16. In section 3 of the Maharashtra Legislature Members' Salaries and Allowances Act (hereinafter, in this Chapter, referred to as “the Legislature Members' Salaries and Allowances Act”),—

(a) in sub-section (1), for the letters and figures “Rs. 2,000” the letters and figures “Rs. 8,000” shall be substituted;

(b) in sub-section (2), for the letters and figures “Rs. 1,500” the letters and figures “Rs. 3,000” shall be substituted.

17. In section 4 of the Legislature Members' Salaries and Allowances Act, for the letters and figures “Rs. 500” the letters and figures “Rs. 1,000” shall be substituted.
18. In section 5 of the Legislature Members' Salaries and Allowances Act, for sub-section (1A), the following sub-section shall be substituted, namely:

"(1A) Notwithstanding anything contained in sub-section(1), any member may undertake or perform journey by air from any airport to any cities or towns or from any cities or towns to any airport, within the State, total thirty-two single journeys; and journey from any airport within the State to any airport situated out of the State within the territory of India, total eight single journeys during the entire period of a year.

Explanation.—For the purposes of this sub-section, the term "any airport within the State" shall include such airport situated out of the State, which is nearest from his place of residence."

19. In section 6 of the Legislature Members' Salaries and Allowances Act,—

(a) in sub-section (4), for the letters and figures "Rs. 25,000" the letters and figures "Rs. 46,000" shall be substituted;

(b) in sub-section (5), for the letters and figures "Rs. 7,500" the letters and figures "Rs. 10,000" shall be substituted.

CHAPTER V
AMENDMENTS TO THE LEADERS OF OPPOSITION IN MAHARASHTRA LEGISLATURE SALARIES AND ALLOWANCES ACT, 1978.

20. In section 3 of the Leaders of Opposition in Maharashtra Legislature Salaries and Allowances Act, 1978 (hereinafter, in this Chapter, referred to as "the Leaders of Opposition in Maharashtra Legislature Salaries and Allowances Act"), for the letters and figures "Rs. 5,000" the letters and figures "Rs. 10,000" shall be substituted.

21. In section 3A of the Leaders of Opposition in Maharashtra Legislature Salaries and Allowances Act, for the letters and figures "Rs. 200" the letters and figures "Rs. 500" shall be substituted.

22. In section 4 of the Leaders of Opposition in Maharashtra Legislature Salaries and Allowances Act, in sub-section (1), for the letters and figures "Rs. 2,500" the letters and figures "Rs. 10,000" shall be substituted.
23. After section 4 of the Leaders of Opposition in Maharashtra Legislature Salaries and Allowances Act, the following section shall be inserted, namely:

"4A. There shall be placed at the disposal of each Leader of Opposition, a sumptuary allowance of three lakh rupees per annum."

24. Throughout section 7 of the Leaders of Opposition in Maharashtra Legislature Salaries and Allowances Act, for the words "thirty thousand kilometers", wherever they occur, the words "fifty thousand kilometers" shall be substituted.

25. In section 9 of the Leaders of Opposition in Maharashtra Legislature Salaries and Allowances Act,—

(a) in sub-section (3), for the letters and figures "Rs. 8,000" the letters and figures "Rs. 12,000" shall be substituted;

(b) in sub-section (4), in clause (a), for the letters and figures "Rs. 8,000" the letters and figures "Rs.12,000" shall be substituted.